

value of the Khadi exported to foreign countries during the last three years is furnished below:—

Year	Amount (in lakhs of rupees)
1977-78.	0.52
1978-79.	0.70
1979-80.	0.30

The above mentioned exports were made to United Kingdom, U. S. A., Switzerland, Spain, Netherland, West Germany, Canada, Japan, France, Belgium, Italy, Nepal and Iran.

(b) The following steps are being taken with a view to step up export of Khadi:—

(i) The Khadi and Village Industries Commission has been included in the Import Trade Control Policy Book as the registering authority for export of Khadi products and arrange for exports with active collaboration of Export Promotion Council for Handlooms;

(ii) More registered institutions will be encouraged to export khadi;

(iii) Export window, are proposed to be opened in various Embassies;

(iv) Facilities in export market ing techniques available at Indian Institute of Foreign Trade and elsewhere will be availed of;

(v) Efforts will be made to ensure that khadi exporters stick to quality prescribed by the foreign buyers; and

(vi) The Khadi and Village Industries Commission will continue to participate in Trade Fairs held in India with a view to creating market for export by interested parties.

#### I.A.S. Officers Working in DDA

t2545-D. SHRI SURENDRA MOHANTY: Will the Minister of WORKS AND HOUSING be pleased to state:

(a) the number of I. A. S. officers working in DDA and since when;

(b) the number of these officers who were nominated and promoted to IAS cadre and the name of the from which they came to join DDA;

(c) the period of their work after nomination together with total length of service in Delhi and out-side Delhi; and

(d) whether any C.B.I. enquiry was held against any of these officers; if so, with what result?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): (a) to (d) The information is being collected and will be laid on the Table of the Sabha.

12 NOON

#### RE. Question Hour

SHRI DINESH GOSWAMI (Assam): On a point of order. Have you finished the Question Hour?

MR. CHAIRMAN; Yes. But let the Minister be relieved and then you can raise it.

SHRI DINESH GOSWAMI: No, Sir. I am on a point of order. I want you to listen to me. You are always giving sermons to the House which we have to listen. Sir, you tell us that you will apply the 8-minute rule. You even brought a stop watch. But today and yesterday, in spite of our repeated complaints, you<sup>1</sup> have not been able to complete more than 3 questions. And you tell us that you will not give a chance to one Member

tPreviously Unstarred Question 2575 transferred from the 18th December, 1980.

[Shri Dinesh G. Swami] to ask two supplementaries so that you can have more questions. But it appeals that you only give chance to some of the Members who shout in this House and who are in a position to browbeat. After a lot of difficulty, we get our questions balloted and how is it that you are not permitting. ...

MR. CHAIRMAN: Shri I tell you? *(Interruptions)*

SHRI DINESH GOSWAMI: We must raise our protest. We are raising our protest against the way you are conducting the House. *(Interruptions)* We are not prepared to listen to sermons every day. You asked Mr. Shahi the other day. *(Interruptions)* You are almost compelling the Members to be indisciplined in this House. *(Interruptions)* The way you have conducted the Question Hour today and the way you did it yesterday—I am walking out in protest against that.

*[At this stage the hon. Member left the Chamber]*

MR. CHAIRMAN: You listen to me please.

SHRI NAGESHWAR PRASAD SHAHI (Uttar Pradesh): This allegation is not correct.

MR. CHAIRMAN: Just a minute. May I be heard? Today in the Question Hour, the first question on sugar took a little longer because of the importance of the subject. Yesterday two questions failed. When time was available, on important questions a little more time was given. Then about the allegation that I gave two chances, will you please tell me where two chances have been given? Mr. Kulkarni, Dr. Bhai Maha-vir, Mr. Pandey, Mrs. Malhotra, Mr. Shervani, Mrs. Rajinder Kaur, Mr. Sharma, Mr. Jain, Mr. Bhandare, Mr. Rameshwar Singh, Mrs. Amarjit Kaur, Mr. Mirdha, Mr. Shahabuddin, Mr. Shahi—not one name has been repeated. People got frustrated because they cannot ask the question, because their question is not reached. They

have to thank their own colleagues for that. They insist on asking questions. It is not question of my homi-I lies. It has been my great request to the House to be restrained. But I find that the House is not restrained.

SHRI PILOO MODY (Gujarat): Today was very good, except for Mr. Goswami.

MR. CHAIRMAN: Mr. Goswami may feel offended. Yesterday I dragooned the people to bring his question in. Possibly he has in his mind some later question.

SHRI PILOO MODY: The next one.

MR. CHAIRMAN: Oh, the next one. But if it is so, I cannot help it. I will now do this. At the end of the seventh minute—I have not got my stop watch today. I thought, being my birthday the stop watch may not be needed.

SHRI ARVIND GANESH KULKARNI (Maharashtra): For heaven's sake, Sir, do not forget it again. Please bring it every day.

MR. CHAIRMAN: I will do it. Now I will do this. After the seventh minute I shall ring this bell and, after that.... *(Interruptions)*

SHRI PILOO MODY: Sir, allow me a minute. Since we are talking about this subject—I did not want to bring it then—the questions have relative importance and, therefore, cannot have the same time limit. The idea is that each day we want to cover as many questions as we can. I may only point it out—I even wrote to you on the subject—that the second question today required no supplementaries and, therefore, should not have been allowed. After the reply was given, the third question should have been immediately called. Now, this is where your firm decision and discretion are very essential. That is why I feel that instead of playing with stop watches and limiting the time, this sort of adjustment between question is necessary.

MR. CHAIRMAN: I would not say anything. The hon. Member who asked the question is in the House. I had to shut him off. I thought he might bring up something relevant but he was going on on Question No. 423 till my attention was drawn and I stopped him. Anyway, these things will happen because not only am I at fault but, by and large, you all are at fault.

SHRIMATI PURABI MUKHOPADHYAY (West Bengal): Mr. Chairman, Sir, ... (*Interruptions*)

SHRI N. K. P. SALVE (Maharashtra): May I point out, Sir, with folded hands.... (*Interruptions*)

DR. RAFIQ ZAKARIA (Maharashtra): Sir, what is this? Our Deputy Leader has to say something and you do not allow him. It is not fair.

SHRI N. K. P. SALVE: Sir with folded hands and with the utmost humility I have a submission to make.

AN HON. MEMBER: He has not folded his hands.

SHRI N. K. P. SALVE: Sir, we wish you many happy returns of the day.

MR. CHAIRMAN: Not many happy returns of Mr. Goswami's day!

SHRI N. K. P. SALVE: Sir, for two days the manner in which discourse was given by you to us and the manner in which this House has been painted in the newspapers has slighted this House very much in the esteem of the whole nation. This is not an orphanage of which you are a superintendent nor is it a school of which you are a head master. This is an institution in which politicians of different parties come, who have ideologies, who have different purposes and they have to serve and serve. Yesterday you were kind enough to say, Sir, ... (*Interruptions*)

SHRI RAMAKRISHNA HEGDE (Karnataka): Sir, why this sermon? (*Interruptions*)

SHRI NAGESHWAR PRASAD SHAHI: No, no. This is not a good

remark. (*Interruptions*) It is not for the Deputy Leader to say how the House is to be run.

SHRI MANUBHAI PATEL (Gujarat): Sir, before Mr. Salve proceeds further, I have to make one request. It seems some Members were not present when the Leader of the House in the beginning congratulated the Chairman on his 76th birthday. Because some Members were not present, I would like to bring this information to the notice of the House. At that time, the Leader of the House, Mr. Mukherjee, expressed, "I hope my party and the Opposition, at least today, do not behave like yesterday and the day before. Today the day should be more peaceful." That way he expressed his desire. Many Members, perhaps, were not present in the beginning when he said it. So, this is to bring it to the notice of the Members. I think it would be better if we behave today at least, in a manner, that the whole House. . . (*Interruptions*)

SHRI N. K. P. SALVE: We are not being unruly. There is no warrant for them. Sir, you have not been in politics in your life. In this House I am one of the few people who. . . (*Interruptions*). Sir, yesterday you were good enough to mention that you are here to serve and subserve the nation. Each one of us has the same desire. I submit to you in all humility, if you want to maintain the dignity of the House the minimum we request you with folded hands—you leave the Members and leave the parties to be conducted in accordance with the rules, as has been mentioned. If the House is conducted to accordance with the rules, it would be best; and it is for us to help you in the conducting of the House. (*Interruptions*)

MR. CHAIRMAN: I have only one thing to say. (*Interruptions*) I am getting a little sick of being found fault with. I have been a most just person in this House and if the Members are not satisfied, I am very sorry I to hear it. I do not except that Mr. Salve and others would raise this

[Mr. Chairman]  
 issue. If the Members do a little heart-searching, they will find that I am conducting the most difficult task of my life in trying to run a House which become disorderly and I use all the energy required to do that. I have completed 75 years in service to the country and I shall see that I shall not be in the way of you all.

SHRI ARVIND GANESH KULKARNI:  
 Sir... (*Interruptions*)

SHRIMATI MARGARET ALVA  
 (Karnataka): We did not appreciate what has been said by him. Mr. Chairman, Sir. . . .  
 (*Interruptions*)

[Mr. Deputy Chairman in the Chair]

SHRI ARVIND GANESH KULKARNI:  
 Mr. Deputy Chairman, we do not agree with the sermon Mr. Salve has given.  
 (*Interruptions*) Sir, you please convey our feelings to Mr. Chairman. (*Interruptions*)

SHRI MANUBHAI PATEL: From this said also, we never appreciated that Mr. Salve said (*Interruptions*!).

SHRI ARVIND GANESH KULKARNI:  
 Sir, we walk out in protest against the sermon. (*Interruptions*).

[*At this stage some hon. Members left the Chamber*].

MR. DEPUTY CHAIRMAN: Now we take up the papers to be laid on the Table of the House.

#### **PAPERS LAID ON THE TABLE**

##### **I. Report and Accounts (1979-80) of the Indian Telephone Industries Limited, Bangalore and related Papers.**

##### **II. Report and Accounts (1979-80) of the Hindustan Teleprinters Limited, Madras and related Papers.**

##### **III. Indian Telegraph (Sixth Amendment) Rules, 1980.**

THE MINISTER OF STATE IN THE  
 MINISTRY OF COMMUNICATIONS  
 (SHRI KARTTIK ORAON): Sir, I beg to lay  
 on the Table—

I. (1) copy each of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Thirtieth Annual Report and Accounts of the Indian Telephone Industries Limited, Bangalore, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review (in English and Hindi) by Government on the working of the Company. [Placed in Library See No. LT-1558/80 for (a) and (b)].

(ii) (a) Nineteenth Annual Report and Accounts of the Hindustan Teleprinters Limited, Madras, for the year 1979-80, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Review (in English and Hindi) by Government on the working of the Company. [Placed in Library See No. LT-1559/80 for (a) and (b)].

(2) Statements (in English and Hindi) giving reasons for not laying simultaneously the Hindi versions of the Reports mentioned at (1) (i) (a) and (ii) (a) above. [Placed in Library. See No. LT-1559/80].

II. A copy (in English and Hindi) of the Ministry of Communications (Posts and Telegraphs), Notification G.S.R. No 1218, dated the 22nd November, 1980, publishing the Indian Telegraph (Sixth Amendment) Rules, 1980, under sub-section (5) of section 7 of the Indian Telegraph Act 1885. [Placed in Library. See No. LT-1560/-80].

##### **I. Accounts (1977-'8) of the National School of Drama, New Delhi and related paper.**